

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 103**

IA- 3495/2024

**IN**

**IB-921(ND)/2020**

**IN THE MATTER OF:**

RBL Bank Ltd.

.... Petitioner/Applicant

Vs.

GEM Batteries Pvt. Ltd.

.... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Liquidator : Mr. Shrey Patnak, Adv.

**ORDER**

**IA-3495/2024**

This application has been filed by the Liquidator seeking extension of liquidation period of the Corporate Debtor by six months from 01.07.2024 to 31.12.2024.

It is submitted by Ld. Counsel appearing for the Liquidator that one property of the Corporate Debtor is yet to be sold and IB-3736/2023 filed by the Liquidator praying for de-attachment of the property is pending before this Adjudicating Authority. In view of the same the Liquidator seeks an extension.

In view of the submissions made by the Ld. Counsel appearing for the Liquidator, we direct that the liquidation period be extended by Six months from 01.07.2024 to 31.12.2024.

IA-3495/2024 **disposed of.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay